NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

Appeal No.376/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	Sadhan Kr. Ghosh-Vs-Ro	OC, WB	
Under Section	252(3)		
SI. Name & Designation of Authorized No. Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
ARUN KUMAR JAHWAL COMPANY SECRETARY IN PRACTICE		Dan Exocon India Put Ho (Sadhan Kr. Rho	Aklasmaj: 13/02/2018

ORDER

Ld. Counsel for the appellant is present.

The Registrar of Companies, West Bengal has filed his report. Ld. Pr. CS appearing on behalf of the appellant submits that no rejoinder is to be filed to the report filed by the ROC, West Bengal. It is recorded. However, on hearing the appellant it is understood that the annual returns and balance sheets for the defaulting year not at all produced. Ld. Counsel appearing for the appellant sought leave to file the documents so as to show that the company is a going concern. Leave is granted. Appellant is directed to file the balance sheets and annual returns for the defaulting years as well as the current year, if any, by way of supplementary affidavit.

List it on 22/03/2018.

Sd

(Jinan K.R.) Member (J)